

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

07/11/2019

O.A./260/719/2019

SURENDRANATH DANDASENA
-V/S-
D/O POST

ITEM NO:17

FOR APPLICANTS(S) Adv. : Mr. P. K. Mohapatra

FOR RESPONDENTS(S) Adv.: Mr. B. R. Mohapatra

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents. Mr. B. R. Mohapatra, Ld. Counsel who enters appearance on behalf of the respondents in this matter.</p>
	<p>Ld. Counsel for the applicant submitted that although the applicant was selected for the post in response to the notification dated 10.03.2019 and his name was notified as selected person vide order published by the respondents vide SI No. 412 of Annexure-A/3, for the post of GDSBPM, Palsada BO, but no action has been taken for his engagement by the department.</p>
	<p>It was further submitted that applicant's grievances will be addressed if the OA is disposed of at this stage giving a direction to the respondents for disposal of the representation dated 06.09.2019 at Annexure-A/9 which is pending before the competent authority.</p> <p>Ld. Counsel for the respondents submitted that he</p>

was earlier selected as GDSBPM vide letter at Annexure-A/7 and while working as such he was found absent with shortage of cash of Rs.12,113/- as per letter dated 26.02.2019(Annexure-A/6). Ld. Counsel for the applicant submitted that the said amounts has already been settled.

In view of the above and considering the limited prayer of the applicant's counsel, the OA is disposed of at this stage with a direction to the respondents/competent authority to consider the applicant's representation dated 06.09.2019(Annexure-A/9) and disposed of the same, taking into account all relevant factors as per the provisions of law and communicate the decision by a speaking order to the applicant within a period of two months from the date of a receipt of a copy of this order. It is made that that we have not expressed any opinion on the merit of the case.

With the above observations the OA is disposed of accordingly. Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms